

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

CP/CA No. 51(ND)/2017

**IN THE MATTER OF:**

**Mr. Kamal Kishore Somani & Ors.**

.... **APPLICANT / PETITIONER**

**v.**

**M/s SPA Capital Advisors Ltd. & Ors.**

.... **RESPONDENT**

**SECTION:**

**Under Section 241, 242 & 244**

**Order delivered on 19.12.2017**

**Coram:**

**CHIEF JUSTICE M. M. KUMAR**

**Hon'ble President**

**DEEPA KRISHAN**

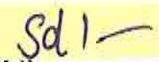
**Hon'ble Member (Technical)**

**For the Petitioner(s) : Mr. Arun Kathpalia, Senior Advocate  
Mr. Punit Damodar, Mr. Mahesh Agarwal,  
Mr. Rajeev Kumar, Advocates**

**For the Respondent(s) : Mr. Ankit Singal, Advocate for Res. No. 1**

**ORDER**

Learned counsel for the parties have stated that the parties are at the advance stage of amicable settlement which is likely to be formalised within two weeks. Accordingly, the hearing is deferred to 16.01.2018.

  
**(CHIEF JUSTICE M. M. KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**MEMBER (TECHNICAL)**

**19.12.2017**

**VINEET**